

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 569/97

Date of Decision: 21.11.97

Shri Dilip Vithal Bhalerao Applicant.

Shri S.P. Kulkarni. Advocate for Applicant.

Versus

Union of India and others. Respondent(s)

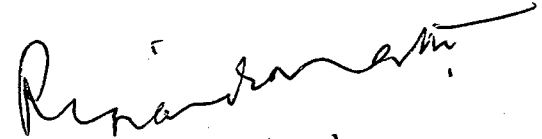
Shri S.S.Karkera for Shri P.M.Pradhan, Advocate for
Shri V.S.Masurkar. Respondent(s)

CORAM:

Hon'ble Shri, Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri, P.P. Srivastava, Member (A)

- (1) To be referred to the Reporter or not? *W*
- (2) Whether it needs to be circulated to other Benches of the Tribunal? *W*


(R.G. Vaidyanathan)
Vice Chairman.

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI: 1

Original Application No. 569/97

Friday the 21st day of November 1997.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman
Hon'ble Shri P.P. Srivastava, Member (A)

Dilip Vithal Bhalerao
Residing at P.O. Khunte
Tal. Phaltan, District Satara. ... Applicant.

By Advocate Shri S.P. Kulkarni.

V/s.

Union of India through
Assistant Superintendent
of Post Offices, Phaltan-
Sub-Division,
At P.O. Phaltan,
District Satara.

Senior Superintendent
of Post Offices,
Satara Postal Division,
At P.O. Satara.

Postmaster General,
Pune Region,
Pune.

... Respondents.

By Advocate Shri S.S.Karkera for Shri P.M. Pradhan.

District Employment Officer,
Employment Exchange,
at P.O. Satara.

... Respondent.

By Advocate Shri V.S.Masurkar.

O R D E R (ORAL)

Per Shri Justice R.G. Vaidyanatha, Vice Chairman.

In this O.A. the applicant is seeking for
a direction to the respondents to consider the applicant
for the post of E.D.D.A.

...2...

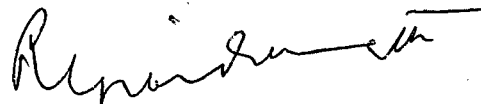


In the written statement filed by the respondents No. 1 to 3, in para 11, there is a clear statement that the selection process is going on and the applicant is one of the persons in the list of selection.

In our view when the applicant's main prayer that he should be considered for selection and the respondents have almost ^{conceded this prayer} considered the applicant, nothing survives. If ultimately the applicant is not selected he can otherwise approach this Tribunal for appropriate relief. The O.A. is disposed of at the admission stage with liberty to the applicant to approach this Tribunal, if he is agrieved of ^{any} the order passed by the respondents. No costs.



(P.P. Srivastava)
Member(A)



(R.G. Vaidyanatha)
Vice Chairman

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